

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.1
CP(IB)/42(MP)2022

Proceedings under Section 95(1) IBC

IN THE MATTER OF:

Volkswagen Finance Pvt Ltd
V/s
Tajwar Khan

.....Applicant

.....Respondent

Order delivered on 07/07/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh Hon'ble Member(T)

PRESENT:

For the Applicant : Present
For the Respondent :

ORDER

The instant application is filed under Section 95(1) of the Code seeking initiation of Insolvency Resolution Process against the personal guarantor of the Corporate Debtor, namely, Tajwar Khan.

Learned Counsel for the Applicant states that present application is filed by the Financial Creditor and declaration as mentioned in Section 97 of the Code with respect to no disciplinary proceedings being pending against the RP is also obtained.

The Interim moratorium shall commence under Section 96 of IBC, 2016 from the date of application. The RP, as suggested by the Applicant, Mr. Kamal Agarwal having Registration No. IBBI/IPA-001/IP-P00868/2017-2018/11466 is directed to file report within ten days.

We direct the Applicant as well as Registry to issue notice to the Respondent.

The matter to appear on 26.08.2022.

-Sd-

-Sd-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

MADAN B. GOSAVI
MEMBER (JUDICIAL)